

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Tax Appeal No. 10109 of 2018

(Arising out of OIA-RAJ-EXCUS-000-APP-073-074-2017-18 dated 27/09/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT)

Balaji International

Plot No.716-a, Gidc, Phase-ii, Dared,
Jamnagar, Gujarat

.....Appellant

VERSUS

Commissioner of C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat- 360001

.....Respondent

With

Excise Tax Appeal No. 10110 of 2018

(Arising out of OIA-RAJ-EXCUS-000-APP-073-074-2017-18 dated 27/09/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT)

Jay P Vithlani

Balaji International
Plot No.716-a,
Jamnagar, Gujarat

.....Appellant

VERSUS

Commissioner of C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat- 360001

.....Respondent

APPEARANCE

None appeared for the Appellant

Shir P Ganesan, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR

Final Order No. 12272-12273/2024

DATE OF HEARING/ DECISION: 27.09.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that these appeals have come up for hearing on 21.06.2024, 31.07.2024, 28.08.2024, 13.09.2024, & 27.09.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeals, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C L MAHAR)
MEMBER (TECHNICAL)

Bharvi